



2026:AHC:13061

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 187 of 2026

Panna Devi

.....Petitioner(s)

Versus

Tehsildar, Tehsil Madhuban, District Mau
And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manas Mukul, Raghvendra Tripathi, Rohit Singh
Counsel for Respondent(s)	: C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.1-Tehsildar, Madhuban, District Mau to decide the Mutation Case No.772/2022, Computerized Case No.T202215510300772 (Panna Devi Vs. Rajesh) expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of four months but without

granting unnecessary adjournment unless there is no legal
impediment.

January 19, 2026
Pramod Tripathi

(Prakash Padia,J.)